

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 290/GT/2019**

**Coram:**

**Shri P.K Pujari, Chairperson**

**Shri I.S Jha, Member**

**Shri Arun Goyal, Member**

**Shri Pravas Kumar Singh, Member**

**Date of Order: 7<sup>th</sup> July, 2021**

**In the matter of**

Petition for determination of project specific levelised tariff for 180 kW Varanasi WtE Station at Karsara, District Varanasi

**And**

**In the matter of**

NTPC Limited  
NTPC Bhawan,  
Core-7, Scope Complex, 7, Institutional Area,  
Lodhi Road, New Delhi-110003

**.... Petitioner**

Vs

Purvanchal Vidyut Vitaran Nigam Limited  
Kailashpuri Colony, Varanasi,  
Uttar Pradesh-221005

**.... Respondent**

**ORDER**

The Petitioner, NTPC Limited has filed this petition for determination of tariff of 180 KW Varanasi WtE Station at Karsara, District Varanasi, UP (in short 'the Varanasi WtE station') in terms of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2017.

2. The investment approval of the Varanasi WtE station was accorded by NTPC on 5.4.2018 at an estimated project cost of Rs. 856.55 lakh and after completion of



tendering process, the project was awarded on 6.4.2018. The Petitioner entered into a Power Purchase Agreement on 6.11.2018, for supply of power to the Respondent, Purvanchal Vidyut Vitaran Nigam Limited. The Petitioner has submitted that the Varanasi WtE Station was commissioned on 17.12.2018 and accordingly, the commercial operation (COD) was expected by the end of August, 2019.

3. The Petition has been listed for hearing on 27.7.2021. However, the Petitioner vide its letter dated 30.6.2021 has submitted the following:

*“3) However, by present letter, Petitioner seeks leave of this Hon’ble Commission to withdraw the captioned Petition. The same is on account of the Petitioner being faced some technical reasons like availability of plant got affected due to use of new technology, unexpected breakdowns in the plant etc. Along with that the site is also facing the issues on account of force majeure Covid-19 situation. All these issues are hindering commissioning the project at full capacity, in turn the petitioner is unable to declare the project COD.*

*4) Petitioner is putting best efforts to achieve the COD of the Project at the earliest.”*

4. Accordingly, the Petitioner vide its letter dated 30.6.2021 has sought the permission of the Commission to withdraw the present petition (Petition No.290/GT/2019) with the prayer to grant liberty to the Petitioner to approach the Commission with a revised petition, based on the prevailing regulations, after achieving the COD of the Varanasi WtE Station. The Petitioner has also prayed for adjustment of the filing fees already deposited for this petition against the filing fees of the revised petition when filed.

5. The Petition is being decided by circulation.

6. In view of the submissions of the Petitioner, the Petitioner is permitted to withdraw the present petition with a liberty to file fresh petition, which shall be considered in accordance with law. The filing fees of Rs.3 lakh deposited by the



Petitioner in respect of this petition shall be adjusted against any petition, if filed, in future, in terms of the liberty granted as above.

7. Petition No. 290/GT/2019 is disposed of as withdrawn in terms of the above.

*Sd/-*  
**(Pravas Kumar Singh)**  
Member

*Sd/-*  
**(Arun Goyal)**  
Member

*Sd/-*  
**(I.S. Jha)**  
Member

*Sd/-*  
**(P.K. Pujari)**  
Chairperson

